

ITEM NO.32

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. M K HANJURA

Criminal Appeal

No(s). 1222/2014

UOI & ORS

Appellant(s)

VERSUS

RAM PAL & ANR

Respondent(s)

(with appln. (s) for ad-interim ex-parte stay and condonation of delay in filing crl. appeal. and exemption from filing c/c of the impugned judgment and may refer to remarks and office report)

Date : 04/08/2015 This appeal was called on for hearing today.

For Appellant(s)

Mr. B. V. Balaram Das, Adv.

For Respondent(s)

Mr. Raj Kumar Rajput, adv.
Mr. Debasis Mishra, adv.

UPON hearing the counsel the Court made the following
O R D E R

Ld.counsel for the parties shall be at liberty to file the additional documents, if any, within a period of four weeks.
List the matter again on 14.10.2015.

(M K HANJURA)
Registrar

SB

Signature Not Verified

Digitally signed by
Sushma Kumari Bajaj
Date: 2015.08.05
15:58:19 IST
Reason: